

assistance under the scheme for Shahbad region of Kota district.

(d) to (f). As the scheme is being transferred to the State Sector the Question of giving priority to Shahbad region of Kota district does not arise.

Rural Employment Programmes in Rajasthan

2511. SHRI GIRDHARI LAL BHARGAVA: Will the PRIME MINISTER be pleased to state:

(a) whether the Government are considering to expand the National Rural Employment Programme;

(b) if so, whether more financial assistance is likely to be provided to the drought prone areas of Rajasthan under this programme;

(c) if so, the details thereof; and

(d) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI G. VENKAT SWAMY): (a) National Rural Employment Programme (NREP) has been discontinued w.e.f. 01/04/1989.

(b) to (d). Do not arise.

Gas Cracker Complex in Rajasthan

2512. SHRI GIRDHARI LAL BHARGAVA: Will the PRIME MINISTER be pleased to state:

(a) whether the Government have received any proposal from the Government of Rajasthan to take out C-2/C-3 from Hajira-Bijapur Jagdishpur gas pipe line before its supply to Khond Power Plant and to set up a useful cracker complex at some

place in Rajasthan;

(b) if so, the details thereof ; and

(c) the time by which approval is likely to be accorded by the Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS (DR. CHINTA MOHAN): (a) and (b). A proposal had been received from Rajasthan Government for a cracker complex based on gas from Hazira-Bijapur- Jagdishpur pipeline.

(c) Having regard to the overall demand supply projections of products, availability of feed stock and other techno-economic aspects, setting up of Cracker Complex in Rajasthan is not contemplated.

Foreign visits by officials of National Small Industries Corporation Limited

2513. SHRI BALRAJ PASSI:
SHRI RAMAKRISHNA
KUSMARIA:
SHRI PRABHU DAYAL KATHERIA:

Will the PRIME MINISTER be pleased to state:

(a) the number of countries visited by the officials of the National Small Industries Corporation Limited and the countries in whose exhibitions they have participated during 1990-91 in order to promote Indian Industries;

(b) the number of international exhibitions organised by the National Small Industries Corporation Limited during the last two years; and

(c) the places of where the said exhibitions were organised?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (PROF P.J KURIEN) (a) According to National Small Industries Corporation, with a view to promote exports for small scale sector by participating in exhibitions abroad, mostly organised by the Trade Fair Authority of India, it participated in the exhibitions in Philippines, Kenya, U S A , Mauritius, West Germany, Nepal, formerly USSR and U K during the year 1990-91 Coinciding with these exhibitions, the officers of the Corporation also visited 14 other countries during the period for the Corporate Business

(b) The Corporation has not organised any International Exhibition in overseas countries

(c) Question does not arise

[English]

Hoarding of essential Commodities

2514 SHRI RABI RAY
SHRI P M SAYEED
SHRI MRUTYUNJAYA
NAYAK
SHRI JEEWAN SHARMA
SHRIMATI GEETA MUKHER-
JEE
SHRI MORESHWAR SAVE
SHRI HARIN PATHAK

Will the PRIME MINISTER be pleased to state

(a) whether State Governments and Union Territories have vast powers under the Essential Commodities Act, 1985 to curb hoarding,

(b) if so, the details thereof , and

(c) the break-up of dehoarding of hidden stocks during the last two months, State wise?

THE MINISTER OF STATE IN THE MINISTRY OF CIVIL SUPPLIES, CONSUMER AFFAIRS AND PUBLIC DISTRIBUTION (SHRI KAMALUDDIN AHMED) (a) and (b) The Essential Commodities Act, 1955 provides for control and regulation of production, supply and distribution and trade and commerce in commodities which have been declared essential under the Act The Central Government has delegated various powers under the Act to State Governments/ UT Administrations, with a few conditions The State Governments/UT Administrations have issued control orders, in terms of these powers, to provide for licensing of dealers, quality control, display of prices, stock limits for items etc

(c) As per reports received from State Government /UT Administrations upto 29 2 92, the value of goods confiscated, State-wise, under the Essential Commodities Act during December, 1991 and January, 1992 is given in the statement annexed Statistics for the month of February, 1992 are not yet due from State Government /UT Administrations

STATEMENT

Value of goods confiscated, state-wise, under the Essential Commodities Act, 1955

(Rs in lakhs)

S No	State/UT	December, 1991	January, 1992
1	2	3	4
1	Andhra Pradesh	10 88	N A
2	Assam	Nil	Nil